

**PUNJAB VIDHAN SABHA**

**BILL NO. 12-PLA-2023**

**THE SIKH GURDWARAS (AMENDMENT) BILL, 2023**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

further to amend the Sikh Gurdwaras Act, 1925.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth year of the Republic of India as follows:-

1. (1) This Act may be called the Sikh Gurdwaras (Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Sikh Gurdwaras Act, 1925, after section 125, the following section shall be inserted, namely:-

Insertion of new section 125-A in Punjab Act VIII of 1925.

"125-A. (1) It shall be the duty of the Board to propagate the Live telecast of Holy Gurbani free of cost. (without any on screen running advertisements or commercials or distortion) live feed (Audio or Audio as well as Video) of Holy Gurbani from Sri Harmandir Sahib available free of cost to all media houses, outlets, platforms, channels etc., whoever wishes to broadcast it for broadcast anywhere (including all over the world).

(2) Anyone broadcasting Holy Gurbani from Sri Harmandir Sahib shall not run any advertisement at least thirty minutes prior to start of broadcast of Gurbani and thirty minutes after the broadcast of Gurbani is over.

**Explanation.-** The provisions of this section shall be applicable to broadcast of Holy Gurbani from Sri Harmandir Sahib, Amritsar which is situated within the territorial jurisdiction of the State of Punjab."

**CHANDIGARH :**  
**THE 28<sup>TH</sup> JUNE, 2023**

**RAM LOK KHATANA,**  
**SECRETARY.**